

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/372(KB)2021
IA(I.B.C)/138(KB)2024,
IA(I.B.C)/433(KB)2024,
IA(I.B.C)/574(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	UCO BANK VS ROYSONS CERAMICS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Suryaneel Das, Adv.] For the Applicant in IA(I.B.C)/433(KB)2024
Ms. Pallavi Ray, Adv.]
Mr. Chiranjit Pal, Adv.]
Ms. Srishti Das, Adv.]

Mr. Shaunak Mitra, Adv.] For the Resolution Professional
Ms. Pooja Agarwal, PCS]
Mr. Rajesh Kumar Agrawal, RP]

Ms. Sanjukta Ray, Adv.] For WBSEDCL in IA(I.B.C)/574(KB)2024
Mr. Asit De, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/138(KB)2024:**
 - a. List this matter on **24th April, 2024**.
3. **IA(I.B.C)/433(KB)2024:**
 - a. The Applicant was sought for the following reliefs:
 - i. Appropriate order be passed directing the Resolution Professional/Respondent No.1 to include the name of the applicant in the provisional/final list of the Prospective Resolution Applicants (PRAs) of the Corporate Debtor;
 - ii. In the alternative, the Resolution Professional be directed to place the EOI of the applicant before the Committee of Creditors of the

Corporate Debtor for its consideration and inclusion of the name applicant in the provisional/final list of the Prospective Resolution Applicants (PRAs) of the Corporate Debtor;

iii. Ad-interim orders in terms of prayer above;

iv. Such further order or orders be passed as this Hon'ble Tribunal may deem fit and proper;

b. The Applicant is asking for favour of the EMD along with the Resolution Plan. However, it is being pointed out that recently, this Tribunal in C.P. (IB)/1518(KB)2020 has although waived the requirement in terms of net-worth, is directed the MSME promoter to furnish the EMD within the permissible period and since the learned Counsel for the Applicant upon instructions admits that his client is ready and willing to furnish the EMD amount.

c. We allow the Resolution Plan to be put in by the Applicant by Wednesday i.e., 27th March, 2024 subject to payment towards the EOI.

d. Accordingly, IA(I.B.C)/433(KB)2024 is disposed of.

4. IA(I.B.C)/574(KB)2024:

a. Resolution Professional is directed to serve a copy of this application to the WBSEDCL requesting for the restoration of the electricity supply.

b. List this matter on **24th April, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)